

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 1124-1125 of 2020**

**In the matter of:**

**Vineet Khosla**

**....Appellant**

**Vs.**

**Edelweiss Asset Reconstruction  
Company Ltd. & Ors.**

**....Respondents**

**Present**

**For Appellant: Mr. Deepak Khosla, Advocate.**

**For Respondents: Mr. RP Agarwal, For R-1.**

**Mr. Abhishek Anand, Mr. Kunal Godhwani & Mr. Viren  
Sharma, For R-2, 4 & 5.**

**ORDER**  
**(Virtual Mode)**

**19.01.2021:** Counsel for Appellant states that all the Respondents have been served and Affidavit has been filed vide Diary No. 24641.

Counsel for Respondent No. 1 submits that he has filed Replies to the I.A's and the Appeal by e-mail and will file hard copies within two days. Counsel for Respondent No. 2, 4 & 5 has submitted that the Liquidator wants to file Replies. The same may be filed within three weeks.

Rejoinder, if any, may be filed within one week, thereafter.

Counsel for the Liquidator submits that efforts to auction the property on the last occasion has failed. He submits this for the purpose of record.

List the appeal '**For Admission (After Notice)**' '**Hearing**' on **25<sup>th</sup> February, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Mr. V.P. Singh]**  
**Member (Technical)**

*Sim/md*